

**CUSTOMS AND CENTRAL EXCISE DUTIES  
EXPORT DRAWBACK (GENERAL EIGHTH  
AMENDMENT RULES, AND DELHI  
SALES TAX (TENTH AMEND-  
MENT RULES**

**SHRI JAGANNATH PAHADIA :**  
I beg to lay on the Table :

(1) A copy of the Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1969, published in Notification No. G.S.R. 272 in Gazette of India, dated the 15th February, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See NO. LT-179/69.*]

(2) A copy of the Delhi Sales Tax (Tenth Amendment) Rules, 1968 (Hindi and English versions), published in Notification No. F. 4 (98)/66-Fin. (G) in Delhi Gazette, dated the 23rd January, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [*Placed in Library. See NO. LT-18069.*]

**MESSAGES FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Employment (Requirement as to Residence) Amendment Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 25th February, 1969."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 26th February, 1969."

**BILLS AS PASSED BY RAJYA  
SABHA**

**SECRETARY :** Sir, I lay on the Table of the House the following Bills, as passed Rajya Sabh :—

(1) The Public Employment (Requirement as to Residence) Amendment Bill, 1969.

(2) The Payment of Bonus (Amendment). Bill, 1969.

**COMMITTEE ON PUBLIC  
UNDERTAKINGS**

**TWENTY EIGHT-REPORT**

**SHRI G. S. DHILLON (Taran Taran) :** I beg to present the Twenty-eighth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on Pyrites and Chemicals Development Co., Ltd.

14.07 hrs.

**CORRECTION OF INFORMATION  
GIVEN ON CALLING ATTENTION  
NOTICE**

**APPREHENSION OF PRO-PAKISTANI  
ELEMENTS IN SRINAGAR**

**THE MINISTER OF HOME AFFAIRS (SHRI Y.B. CHAVAN) :** Sir, with your permission, I would like to make a small correction in the reply given by me in the House on 25th February, 1969, to a supplementary question put in connection with the statement made in response to a Calling Attention Notice on the reported apprehension of pro-Pakistani elements in Srinagar. I had stated that some explosive material recovered were found to have P.O.K. markings. In fact, as I had mentioned in the main statement, there were P.O.F. markings and not P.O.K. markings.

14.07½ hrs.

**TEA ((AMENDMENT) BILL\*  
THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE**

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 3.3.69.

AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : I beg to remove for leave to introduce a Bill further to amend Tea Act, 1953.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend Tea Act, 1953."

*The motion was adopted.*

SHRI CHOWDHARY RAM SEWAK : I introduce† the Bill.

14.08 hrs.

### QUESTION OF PRIVILEGE

#### AGAINST *Maharashtra Times*

SHRI NAMBIAR (Tiruchirappalli) : I was just explaining this morning in brief how this article in *Maharashtra Times* dated 20th February does constitute a breach of privilege.

The original has been submitted to you, and this is the translation of the editorial. It has the caption "A Ghost with the Bible", and it starts like this.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : It really means "Devil quoting the Scripture."

SHRI K. M. Koushik (Chanda) : We should have a certified copy of the translation. Without that it is not possible for us to make up our mind one way or the other.

MR. DEPUTY-SPEAKER : He will make a brief statement explaining the grounds. He should pinpoint the particular reference to the members of this House. Other things are not relevant at all. I have got the article before me.

SHRI K. M. Koushik : Who translated it? Is it certified?

MR. DEPUTY-SPEAKER : If you want it, I do not mind.

SHRI NAMBIAR : That is not the procedure. This is the first occasion when such things are demanded. Whenever we give notice of such a motion we give translation and the original copy is also submitted. It is the usual practice. Accordingly I did it.

SHRI K. M. Koushik : We have not got the original also. I have nothing to say, but I want to know.

SHRI S. M. BANERJEE (Kanpur) : This is an extraordinary question which has been raised by my hon. friend. Supposing I want to raise a privilege motion in this house on anything in the press, am I to bring 500 copies of the magazine? It is not possible. Moreover, the usual practice is that if I have any objection against a particular matter to be brought to the notice of the House, I am only supposed to give a translation. He is perfectly within his rights.

MR. DEPUTY-SPEAKER : I have not said that it should be circulated.

श्री क०ना० तिवारी (बेतिया) : जब तक हम लोगों को यह पता न चल जाए कि जो ट्रांसलेशन है यह ठीक है या नहीं है तब तक हम किसी निर्णय पर कैसे पहुंच सकते हैं। श्रीरिजनल का प्रापर ट्रांसलेशन तो होना चाहिये।

SHRI NAMBIAR : This was submitted on 26th February. The original copy I have submitted. If my translation is wrong, it can be corrected. After all, what I submit is only for reference to the Committee of Privileges. No harm is going to be done.

MR. DEPUTY-SPEAKER : After he pinpoints the particular references, if he gets the permission of the House, then the question would arise.

SHRI RANDHIR SINGH (Roh-tak) : On a point of order. You know the law of evidence and the law of admissibility. Until and unless the primary evidence is available, secondary evidence cannot be led. He is depending on something which is secondary, which is not admissible according to law. So, everything is out of order. It should be ruled out.

SHRI VISWANATHA MENON (Ernakulam) : The House is the master of its own procedure.

MR. DEPUTY-SPEAKER : The procedure that we are following re-

†Introduced with the recommendation of the President.